CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

CAUSE	TITLE	1508/87 OF	NDEX SHEET	1/84	
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SI. No.	, de son adalatika hi-	Description	of documents		Page
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Section Off	icer In charge		1.		Signature of the Dealing Assistant

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

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FORM OF INDEX

Braguan Deen & Ors.

PART-I

1.	Index Papers	:- 1+03.
2•	Order Sheet	:- 4 +08.
3.	Any other orders	:- 41. 471/84 (Disposeld) (9)
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5.	S.L.P.	

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DY. Ragistrat

Supervising officer

Dealing Clerk

Note :- If any original document is on record - Details.

Dealing Clerk

Annexure - A

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INDEX - SHEET

CAUSE TITLE

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Part A, B and C

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A3.	Application for the Respondent	
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Name of parties

Nature and number of case

GENERAL INDEX

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Date of institution 12-1-84.

Date of decision.....

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compared the entries on this sheet with the papers on the record. I have made all necessary certify that the paper correspond with the general index, that they bear Court-fee stamps value of Rs. that all orders have been carried out, and that the record is complete to the date of the certificate,

M unsarim

Clerk

- 10. Dafedar Singh aged about 28
 years, son of Makarant Singh, resident
 of Village Salrahi PO.O. Lalpur,
 District Bahraich.
- 11. Ghan Shyam aged about 27 years son of Mathura resident of Village Samunahe P.O. Visesarganj.
 District Bahraich.
- 12. Ganga Prasad aged about 24 years son of Thakur Prasad, resident of village Raotara P.O. Visesarganj District Bahraich.

... Petitioners

VE RSUS

- 1. Union of India through General Manager, N.E. Railway, Gorakhpur.
- Assistant Engineer, N.E. Railway Bahraich, district Bahraich.

... Opp. Parties.

WRIT PETITION UNDER ARTICLE 226 OF CONSTITUTION OF INDIA.

To

The Hon'ble Chief Justice and his other companion Judges of the aforesaid Court.

The humble petitioners named above most respectfully showeth as under.

.

1. That through the present Writ petition the petitioners are challenging the validity of the notices of termination terminating the services of the petitioners with effect from 16.1.1984 by way



3/ Adnil Notice on sellet gre-opposite postes la sée topen by fri climat chal. I he weather the opening one townwho odly (Arreass No [42) still renai Tayed. It will sowers be open truo opposite pasties to take any * dociplinery achin against a patitiones. Gan h 12/04 IN THE HON BIE HIGH COURT OF JUDICATURE OF ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

- Bhagwan Deen aged about 32 years son of Ayodhaya, resident of Village Paturkhee P.O. Sheodaha District Bahraich.
- Bachoo Lal aged about 24 years, son of Millan, resident of Munderwa P.O. Vishwasarganj, Dist. Bahraich.
- 3. Dularey aged about 30 years, son of Ram Lakhan, resident of Village & P.O. Chilwaria, Distt. Bahraich.
- 4. Imtiaz Ali aged about 26 years, son of Sahban Ali, resident of Village Godaura, P.O. Satparia, District Bahraich.
- 5. Sattar Ali aged about 23 years, son of Asharaf Ali, resident of Village Moharana, P.O. Chilwaria District Bahraich.
- 6. Ram Sukh aged about 28 years, son of Ram Saray, resident of Village Rewali P.O. Sarsa District Bahraich.
- 7. Jagdish aged about 29 years, son of Bachoo Lal, resident of village and P.O. Chilwaria Distt. Bahraich
- 8. Prem Nath aged about 26 years, son of Ram Adhar, resident of village Gurdutt Purwa P.O. Lalpur district Bahraich.
- 9. Sunder Lal aged about 29 years, son of Pussa resident of village Koluha P.O. Chilwaria, Dist. Bahraich.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH, ALLAHABAD.

9/A./T.A. No. 1508 Bhagwan Deen 2005. Applicant(s)

Versus

Union & Incha 2005. Respondent (s)

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT DENCH AT LUCINO.

O.A./T.A. No. 198

Applicant(s)

Versus

_Respondent(s)

Sr.No. Date

Orders

24/3/89 The counsel for the respondent is present. He wants to file an application. He may tile the same on 24/4/89.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GIRCUIT BENCH AT LUCINO.

A 1508 8 O.A./T.A. No.

Applicant(s)

Versus

Respondent(s)

The counsel for the respondent is present. He wants to file an application. He may tile the 8 ame on 24/4/89.

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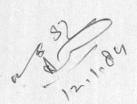
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INTHE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

C.M. AN. NO. 4/W OF 1984.

WRIT PETITION NO. OF 1984





Bhagwan Deen and others

Petition rs-Applicants.

Versus

Union of India & others Opp. Parties.

STAY APPLICATION

The abovenamed Petitioners-applicants most respectfully state as under:

That for the facts and circumstances disclosed in the accompanying Writ Petition and Afridavit it is most respectfully prayed that this Hon'ble Court may graciously be pleased to stay the operation of the impugned notices of termination dated 13.12.1983 contained in Annexures-1 to 12 of this Writ Petition and direct the Opposite parties to treat the petitioner in continuous employment during pendency of the instant Writ Petition, or to pass any other appropriate order or direction which this Hon'ble Court deems just and proper in the circumstances of the case.

For this act of kindness as the applicants shall ever pray.

LUCKNOW DATED JAN. | 2.1984. COUNSEL FOR APPLICANTS.

Rosterpr Parsy pos the tenso. For order pel om order of dela, pensed on the-Solver h 12-194



CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW CIRCUIT BENCH

Registration T.A No. 1508 of 1987.

Bhagwan Deen & others Petitioners.

Versus.

Union of India& others... Respondents.

Hon. D.S.Misra, A.M. Hon. D.K. Agarwal, J.M.

(By Hon. D.K. Agarwal)

This Writ Petition filed in the High Court of Judicature at Allahabad, Lucknow Bench has been received for decision under the provisions of section 29 of Administrative Tribunals Act. The prayer in the Writ Petition was for quashing the impugned notice of termination, Annexures 1 to 12, dated 13.12.1983.

- The petitioner did not appear. The counsel for the respondent only appeared and made an application to the effect that the impugned order of termination dated 13.12.1983 has already been withdrawn and therefore the Writ Petition be dismissed as infructuous. The communication by the Railway Administration the learned counsel for the respondent has been annexed alongwith the application which is also to the effect that the termination order had been withdrawn and services of the petitioner restored.
- In the above circumstances this Writ Petition is dismissed as infructuous with order as to costs.

Dkagsmul Member(J)

Dated: 25th/April, 1989.

Ko

IN THE HON'BIE HIGH COURT OF JUDICATURE ATALLAHABAD
SITTING AT LUCKNOW

WRIT PETITION NO. OF- 1984.

Bhagwan Deen and others Petitioners

Versus

Union of India & Others Opp. Parties.

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4.	Annexure - 14	Railway Board's letter no.PC/72/R -T-62/3(1) dated 12.7.1973.	26	-	28	
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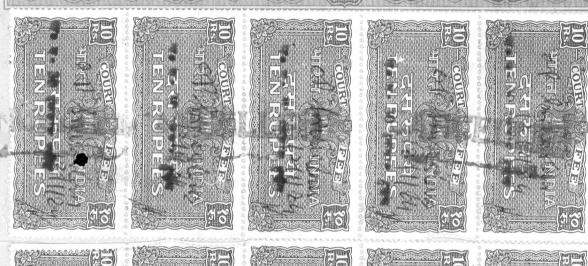
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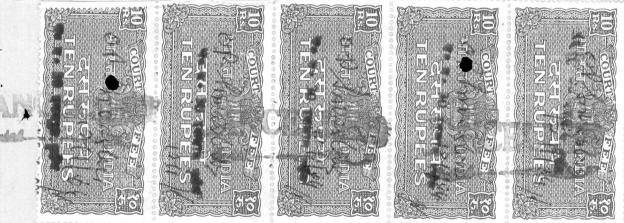
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COUNSEL FOR THE PETITIONERS.

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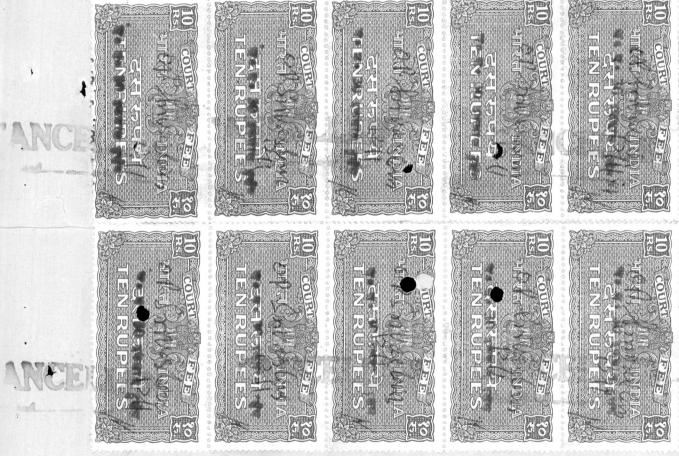
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In the Hon'ble trigh Count of Judicature at Allahabeek, Silhip of Hamabana will belition No apass. Revoy Bhagwan Deen 2 Athers. - Pelitiones

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healmow dated 12/1/84.

opp. Parties.

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of punishment straight way, not only violating all the rules and regulation pertaining to

Disciplinary and Appeal Rules but also violating the principles of natural justice. True copies of the notices of termination issued to the petitioner are being filed herewith as Annexures—

1 to 12 to this Writ Petition.

ANNEXURES - 1 TO 12

appointed as general casual labourers in Lucknow
Division of North Eastern Railaway in its
Engineering Branch and are working under the
Opposite Party No. 2 right from July 1982
uninterruptly and regularly with utmost dedication and devotion to the entire satisfaction
of the superiors. The Opposite Party No. 2
is directly working under the administrative
control of Divisional Railway Manager, Engineering
Lucknow. A copy of the record of Service of
the petitioners in tabular form is being filed
herewith as Annexure-13 to this Writ Petition.

ANNE XURE -13

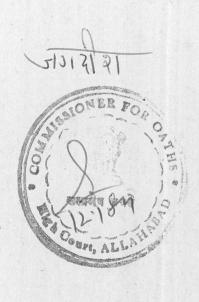
3. That the petitioners were also issued a card known as 'Record of Service as Casual Labour' containing various information inter alia the date of initial appointment, nature of job at each occasion. Since no appointment letter is issued at the occasion of the engagement hence it is the only cognizaable

STORES FOR

document regarding the services of the petitioners
Instructions printed sey inside the card also
specifically says that it is the only evidence
with regard to the service and no other document
is cognizable in this regard.

- 4. That since the petitioners were appointed as a general labours in open line maintenance work and not into any project work as a work charged labour for completing a specific work in a specific time, hence after completion of 120 days uninteruppted continuous service they acquired the status of a temporary employee in view of the Railway Board's circular no.PC/72/R-T-69/3(1) dated 12.7.1973.and as a sequel of which the petitioners are enjoying the revised scale of pay (Rs. 196-232). A true copy of the aforesaid circular dated 12.7.1973 is being filed herewith as Annexure-14 to this Writ Petition
- completed 120 days of continuous service required for attaining the status of temporary employee but have also rendered more than 240 days of continuous service under the provision of Industrial Dispute Act 1947. Therefore apart from being applicable the provision of Indian Railways Establishment Code (hereinafter referred to as Code I) and Chapter XXIII of the Indian

ANNE XURE -14



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Railway Establishment Manual along with Railway Servants (Discipline and Appeal) Rules 1968 hereinafter referred to as Rules of 1968), the provision of Industrial Dispute Act 1947 were also become applicable.

- impugned notice of termination contained in Annexures-1 to 12 to this Writ Petition obviously reveal that it is not a termination simplicitor as it gives one month's notice under the provision of Rule 149 of Code I read with Section 25-F(a) of the INDUSTRIAL ispute Act 1947, but as a matter of fact the impugned notices have been issued as a measure of penality by way of punishment because the reason for issuance of the impugned notice have been shown as a "leaving work at the breach site between majara Tikoniya without permission".
- 7. The the similar cyclostyled notices of termination have been issued to all the petitioners mechanically without application of mind.

 The impugned notices do not indicate specifically as when the petitioners left the work at the site without permission as alleged.



given any show cause notice or the chafgesheet asking explanation of the allged charge of absence from duty without permission. Indeed the Opposite party No. 2 has illegally issued these impugned notices of termination without observing the provision of Rules 1968 pertaining to the enquiry and punishment and thus violated the provision of Article 311(2) of the Constitution of India and the principles of natural justice by not affording any opportunity to the petitioners to meet the allegation/charges levelled against them.

- 9. That the petitioners have never absented themselves from the site without permission and the action of the Opposite Party No. 2 is a victimisation and exploitation of the labour.

 It contains a definite motive to expell the petitioners from the employment by hookor crook.
- 10. That even if assuming that the petitioners absented themselves from duty even then absence from duty is a misconduct and for that the Opposite Party NO. 2 was not at liberty to terminate the services of the petitioners illegally resorting to provision of section 25-F (a)

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as apparently he has issued notices of termination.

That in case assuming that the impugned notices of termination have been issued under the provisions of 25-F and 25-G of the Industrial Act 1957 then also the provision of the valid retrenchment has not been followed as neither any seniority list was prepared nor the Opposite Party No. 2 is a competent authority to issue notices under the Industrial Dispute Act 1947 as he is not the Employer for effecting the valid retrenchment. A number of juniors are still working while the petitioners have been issued the illegal notices of termination from their services. Some of the names of the juniors who are still working and who have not 2 termination/2 been issued the notices of retrenchment are given be low: -

- 1. Ganga Ram, son of Asharfi
- 2. Surje, son of Ayodhaya
- 3. Chinta Ram, son of Paten Din
- 4. Jagdeo, son of Bhagwati
- 5. America son of Bhagwati
- 6. Dharam Raj
- . 7. Raja Ram
 - 8. Raksha Ram
- 9. Dashrath son of Faiku Lal.
- 10. Khunnu Lal son of Mathura
- 11. Alakh Ram

नगर्भश



- 12. Satya Prakash, son of Raghav
- 13. Samokhan, sonof Bhagwati Prasad
- 14. Jokhu
- 15. Sumiran
- 16. Siya Ram
- 17. Mewa Lal
- 18. Chet Ram
- 19. Prahlad
- 20. Raghubar
- 21. Sital
- 22. Ghanshyam
- 23. MUnna
- 24. Cheddi
- 25. PUtti Lal
- 26. Ram Manohar
- 27. Raja Ram
- 28. Raj Kumar
- 29. Shiv Narain.
- 12. That the petitioners have been discriminated and the Opposite Parties have adopted 'pick and chose' policy while issuing the impugned notices of termination which were totally unwarranted and illegal.
- 13. That once the petitioners have completed
 120 days of their continuous service they became
 entitled to get a status of temporary railway
 servant as provided under Chapter XXIII of the
 Indian Railway Establishment Manual. But
 simultaneously as they have also completed

5/3/2/21



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more than 240 days of their continuous employment
the stipulated provisions relating to the
retrenchment such as 25-F of Industrial Dispote
Act 1947 Rule 76 and 77 of the Industrial
Disputes (Central) Rules 1957 are to be followed
and the Opposite Parties was not competent to
resort to any other provisions except as given
under Rule 149(6) of the Code I.

14. That the petitioners are the poor Class IVth employees and their services will come to an end after 16.1.1984 by way of illegally issued impugned notices of termination by an incompetent authority who is totally lacking jurisdiction to issue such notices of termination of services of the petitioners. It is expedient in the interest of justice that this Hon'ble Court may interfere into the matter and stay the operation of the impugned illegal notices of termination during pendency of the instant Writ Petition. In case the operation of the impugned notices of termination has not been stayed the petitioners shall be thrown out of employment illegally and they will suffer great irreparable loss alongwith their families as they are having no other means of their livelihood.

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action of the Opposite Parties in issuing the illegal notices of termination ousting the petitioners from the employment which is unwarranted and in violation of not only the provisions of the various Rules and Regulations but also in violation of the principles of natural justice, the petitioners having no other equally effective efficacious alternative remedy challenging the validity of the impugned notices of termination inter alia amongst the following:

GROUNDS

- i) Because the impugned notices of termination have been issued as a measure of
 penalty by way of punishment without
 affording any opportunity to the
 petitioners.
- ii) Because the Opposite Party No. 2 has no jurisdiction to issue the impugned notices of termination as he is not the employer as required under the provisions of Industrial Disputes Act 1947.
- iii) Because the provisions of retrenchment are totally wanting and absenting as

ANY ALL

was prepared nor there is any ligitimate Yeason for effecting the retrenchment.

- Because absente from duty is a misconduct punishment and the masscandard cannot be affected by issuing such illegal notices of termination and the proper course which should be taken was the disciplinary action and enquiry as required under Rules 1968.
- whatsoever has ever been given to the petitioners and straight way action of termination from services is illegal and unwarranted as well as it amounts to removal of the petitioners from service.
- at liberty to act as per his own whims ignoring all theRules and Regulations.

 On the one hand by issuing the impugned notices he wanted to show that the termination is simplicitor while one the other hand he gives reason of issuance of such impugned notices as 'left out's without permission.

Sie

- the status of a temporary Railway Servant as they have completed 120 days of their continuous employment and are getting the revised pay scale as also mentioned in the impugned notices. As such they can only terminate the services under the provisions of Rule 149(6) of the Code I.
- viii) Because the impugned notices of termination does not specifically say the period
 of absence and it has very vaguely been
 referred that the petitioners has left
 work at the breach site without permission.
- notices of termination is totally
 unwarranted and arbitrary as there is
 was no occasion to issue these notices
 of termination mostly in the circumstances
 when en neither the work load was going
 to be reduced nor the posts were abolished
 not the establishment was going to be
 closed.
 - notices of termination is victimisation of the petitioners and this action amounts to exploitation of the labours.

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PRAYER

WHERE FORE it is most respectfully prayed that this Hon'ble Court may graciously be pleased:

- to issue a writ, order or direction in the nature of certiorari quashing the impugned notices of termination Annexures-1 to 12 dated 13.12.1983.containedxin
- toissue a writ, order or direction in b) the nature of mandamus directing and commanding the Opposite Parties to treat the petitioners in continuous employment with full benefits.
- to issue any other suitable orders which C) this Hon'ble Court deems just and proper in the circumstances of the case.
- d) to issue award the cost of the petitioh.

(O.P. SRIVASTAVA)

ADVOCATE

COUNSEL FOR THE PETITIONER.

LUCKNOW DATED JANUARY 12,1984. IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

Bhagwan Doen & Others Petitioners

Versus

Union of India & Others Opp. Partics.

ANNE XURE - 1

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

S/o Sn Ajodhga

C/o P.W. I/P/MNP.

Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

pIEASE take notices that your services will not be required by the Railway Administration w.e.f.15.12.

1933 (A/N) after expiry of one month from 18.1.1984.

The reason for termination of your services for leaving work at the breach site bet. MJPB-TQN without permission.

Please acknowledge receipt.

Topy to:

Sd/- Banwari Ram Asstt.Engincer/Bahraich.

- 1. DRM/Engg./LJN
- 2. DRM/P/LJN
- 3. Sr.DAO/LJN
- 4. IEC/C/GKP
- 5. PWI/R/NNP for information alongwith one spare copy wx for notice board. He should draw the termination compensation i.e. half month pay for each 240 days completed in 12 preceeding months as per ID Act 1947.

Sd/- Banwari Ram Asstt. Engineer/Bahraich.

TRUE COPY

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IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

Bhagwan Doen & Others petitioners

Versus

Union of India & Others Opp. Parties.

MNE XURE - 2

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

S/o Sni Millan
C/O PWi/R/NNP.

Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

pIEASE take notices that your services will not be required by the Railway Administration w.e.f.15.12.

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Sd/- Banwari Ram Asstt. Engineer/Bahraich.

TRUE COPY

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15

IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT DE TITION NO. OF 1984

petitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. Parties.

ANNE XURE - 3

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sd/- Banwari Ram

ClopwilRINNP.

Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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The reason for termination of your services for leaving work at the breach site bet. MJPB-TQN without permission.

Please acknowledge receipt.

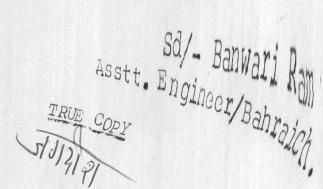
Asstt Engincer/Bahraich. Topy to:

1. DRM/Engg./LJN 2. DRM/P/LJN

3. Sr.DAO/LJN

4. IEC/C/GKP

5. PWI/R/NNP for information alongwith one spare copy ox for notice board. He should draw the termination compensation i.e. half month pay for each 240 days completed in 12 preceeding months as per ID Act 1947.





IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

potitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. Parties.

ANNE XURE - 4

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sri Intaj ali 5/0 Sn Subhan ali GEPWILRINNE.

> Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

PIE ASE take notices that your services will not be required by the Railway Administration w.c.f.15.12. 1933 (A/N) after expiry of one month from 18.1.1984.

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Please acknowledge receipt.

Topy to: :-

Sd/- Banwari Ram Asstt Engincer/Bahraich.

- 1. DRM/Engg./LJN
- 2. DRM/P/LJN 3. Sr.DAO/LJN
- 4. IEC/C/GKP
- 5. PWI/R/NNP for information alongwith one spare copy for notice board. He should draw the termination compensation i.e. half month pay for each 240 days completed in 12 preceeding months as per ID Act 1947.

Sd/- Banwari Ram Asstt. Engineer/Bahraich.



IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

..... Petitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. Parties.

ANNE XURE - ,5

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sri Sattan ali 310 Ashart ali C/O PWI/RINNP:

> Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

PIE ASE take notices that your services will not be required by the Railway Administration w.e.f. 15.12. 1933 (A/N) after expiry of one month from 18.1.1984.

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Sd/- Banwari Ram Asstt. Engineer/Bahraich.



IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

petitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. Partics.

ANNE XURE - 6

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13:12.83.

Sri Ram Sukh S/a Sn Ram alrey Clopwilk/MNPS

Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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> Sd/- Banwari Ram Asstt. Engineer/Bahraich.

TRUE COPY



WRIT DE TITION NO. OF 1984

potitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. Partics,

ANNE XUFE - 7

NORTH EASTERN RAILWAY

NO.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

To sri Lagdish S/a Si Bachoolal C/OPWILRINNP.

> Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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Sd/- Banwari Ram Asstt. Engineer/Bahraich.

TRUE COPY



IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

..... petitioners Bhagwan Doen & Others

Versus

Opp. Partics. Union of India & Others

ANNE XURE - 6

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer
Bahraich, Dated 13.12.83.

To Sri Rem Noth S/O Sri Ram adhan C/apwiR/nne.

> Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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TRUE COPY



IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

Bhagwan Doen & Others Petitioners

Versus

Union of India & Others Opp. Parties.

ANNE XURE - 9

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Stosni Russa Clopwitkinnp.

Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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1933 (A/N) after expiry of one month from 18.1.1984.

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Sd/- Banwari Ram Asstt. Engineer/Bahraich.

SIRVE COPY



IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

petitioners Bhagwan Doen & Others

Versus

Opp. Partics. Union of India & Others

ANNE XURE - 10

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sri Daledar Snigh Slo Si Matarant Singh C/OPWIRINAP:

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TRUE COPY



IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT DE TITION NO. OF 1984

..... petitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. Parties.

ANNE XURE - 11

NORTH EASTERN RAILWAY

NOE/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sri Ghanshyans SlosiMathura CLOPWIRINAP.

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Sd/- Banwari Ram Asstt. Engineer/Bahraich.



IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT DE TITION NO. OF 1984

..... petitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. Parties.

MNEXUR - 12

NORTH EASTERN RAILWAY

No.E/227/1/BRK

office of Asstt. Engineer Bahraich, Dated 13,12.83.

S/oSni thakur Pd. CLOPWILRIMMP.

> Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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Please acknowledge receipt.

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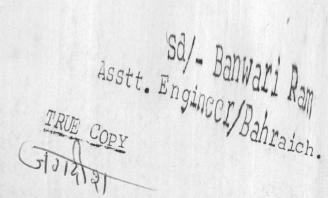
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IN THE HON' BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION OF 1984.

Bhagwan Deen and others

Petitioners

Versus

Union of India & Others Opp. Parties.

ANNE XURE - 13

RECORD OF SERVICE

SL. NAME	Date of initial appoint-ment	At present continuous- ly working from	
1. Bhagwan Deen	16.10.72	16.7.1982	3,300
2. Bachoo Lal	16.10.76	16.7.1982	2,000
3. Dularey	1.1.73	16.6.81	3,000
4. Intiaz Ali	14.11.77	16.7.82	1,500
5. Sattar Ali	4.8.78	16.7.82	1,000
6. Ram Sukh	16.8.78	16.7.82	1,000
7. Jagdish	17.5.73	16.7.81	4,000
8. Prem Nath	16.6.75	16.7.82	1,000
9. Sunder Lal	17.5.73	16.7.1981	3,500
10. Dafedar Song	1978	16,7.82	1,000
11. Ghanshyam	16 17.x.75	25.5.82	3,000
12. Ganga Pd.	1978	16.7.82	1,000



IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT FETITION NO. OF 1984.

Bhagwan Deen and others

Petitioners

Versus

Union of India & Others

Opp. Parties.

ANNE XURE - 14

NORTH E ASTERN RAILWAYS

S1.No.2907

Office of the General Manager

S.A. NO. 2882

(P) GORAKHPUR

NO. F/57/1(iv)

Dated 4.8.1992.

All Heads of Department

All Dvl. Supdts.

All personne lo FFICERS

All Extra Divisions.

North Eastern Railways.

Subject : EMPLOYMENT OF CASUAL LABOURERS IN RAILWAYS.

T-62/3(1) DATED " IS SENT HERE WITH for information and guidance.

Sd/-

For GeneralManager (P).

Copy of Railways Board's letter No.PC/72/RL/ T-69/3(1) dated 12.7.1973 addressed to the General Managar All Indian Railways ad others.

> subject: EMPLOYMENT OF CASUAL LABOURS IN RAILWAYS.



The Railways Labour Tribunal I-1965 which was appointed by Government under permanent negotiation Machinery deal in with demands in regard to which could not be reached between the Railway Board and the Organised Labour has inter alia made the following recommendation in respect of issues relating to X Casual Labour.

- 2 26(4) (A) The period of magimum service for daring temporary status should be at four months instead of six.
- If casual labour is engaged on work which automatically expire on 31st March, the continuity of his service shall bot be regarded as broken if Sanction for that work is given subsequently and same casual labour is employed to finish the work provided further that no casual labour shall be prevented from working as such jobs, as to deprive him of earning the status of Temporary Railway Worker.
 - 2. The Government have accepted the above recommendation of the Tribunal and accordingly it has been decided by the Railway Board that Casual LABOUR other than those employees in Projects should be treated as Temporary after the expiry of four months continuous employment instead of six months as at present laid down in Board's letter NO. B(N.p) 60CL13 dated 23.6.1982 as amende from time to time and incorporated under para 2501(b)(i) and B(iii) of the Chapter XXV of the Indian Railways Establishment Manual.
 - 3. It has also been decided that if a Cally labour is engaged on works which automatically should be no break



his service provided that sanction for that work is given subsequently and the same casual is employed to finish the work. It should also be ensured that no casual labourer is prevented from working on a job so as to deprive him of earning the status of temporary Railway Servants.

4. Necessary correction slip to Chapter XXV of the Indian Railway Establishment Manual in accordance with the decisions contained in para 2 shall follow.

Dated Lucknow

No. WC/DES 27th September ,19 3

Copy to AEN/X&N/LJN. Sts.G.O. ABBK and CYPK C/CK for information and necessary action.

Copy to all Way Works subs. for information and necessary action.

DIVISIONAL SUPDT. (ENGG.)

LJN.

TRUE COPY.

0 29

IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW



WRIT PETITION NO. OF 1984.

1984
AFFINAVIT
92
HIGH SOURT
ALLAHABAD

Bhagwan Deen and others

..... Petitioners

Versus

Union of India and others Opposite Parties.

AFFIDAVIT

I, Jagdish, aged about 29 years son of
Bachho Lal, Village and post Chilwaria, district
Bahraich, do herebysolemnly affirm and state
as under:

- 1. That the deponent is the petitioner no. 7 and pairokar for other petitioners in the above noted Writ Petition and is fully conversant with the facts of the case.
- 2. That the contents of paras 1 to 15 of this Affidavit are true to my personal knowledge, except the legal averments which are believed tobe true on the basis of legal advice.

जिल्लामिया



1. 18 11

% 30° 32°

3. That the Annexures to the acompanying
Writ Petition are true copies of the respective
originals, except the Annexure-13 which the
list of Sergice Record of the petitioners.

(Joi4/2)
DEPONENT.

LUCKNOW DATED
JANUARY 12,1984.

VERIFICATION _

I, the deponent above named dohereby

verify that the contents of paras 1 to 3 of

this Affidavit are true to my personal knowledge.

Nothing material has been concealed and no

part of it is false. So help me God.

LUCKNOW DATED
JANUARY 12,1984.

DEPONENT.

I identify the deponent who

has signed before me.

ADVOCATE.

solemnly affirmed before me on 12.1.84 at 8.4° AM/PA by the deponent who has been identified by Sri Om Prakash Srivastava, Advocate, Allahabad HIGHCourt, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this Affidavit which have been read over to him and explained by me.



High Court, Allahab.

Lucknow Bench

No. 1 5 12 08 694

1272 Hand tigh at of Freds celist Allen ब अदालत श्रीमान वकालतनामा का (मुहाअलेह) und Petri Ho वादी (मुदई) Bhag war deer प्रतिवादी (मुहालेह) Union of India love सन् १६ पेशी की ता० ऊपर लिखे मुकद्दमा में अपनी ओर से श्री एडवोकेट

Of Envanor

महोद्य

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्मा में वकील महोद्य स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी छोर से हिर्री जारी करावें और रूपया वस्त करें या रुलहनामा या इवबाल दावा तथा अपील व निगरानी हमारी छोर से हमारे या इ.५ने हरताद्दर से दाहिल करें और तसदीक करें या मुबद्दमा उठावें या कोई रुपया जमा करें या हमारी या दिएच (फरीव सानी) वा दाखिल किया रूपया ऋपने या हमारे हरता हर- युवत (द्रत्र ती) रिसींद से लेवें या पंच नियुवत करें - वकील महोदय हारा की गई वह कार्यवाही हमको सर्वथा स्वीकार है और होगी में यह भी स्वीकार करता हूँ कि मै हर पेशी स्वायं या किसी अपने पैरो-कार को भेजता रहूँगा अगर मुकदमा अदम पैरठी में एक तरफा मेरे खिलाफ पैसला हो जाता है उसकी जिन्मेदारी मेरी वाकील पर न होगी। इसलिए यह ठाकालतनामा लिख दिया कि प्रमाग रहे ग्रीर समय पर काम त्रावे । notato q

साची (गदाह) जि.त. था. साची (गवाह)"

दिनांक ::: महीना

नं० मुकह्मा ""

*2.57 P.37

IN THE CENTRAL ADMINISTRATION TRIBUNAL, ADDL. BENCH AT ALLAHABAD

APPLICATION

IN

REGISTRATION CASE NO. 1508 OF 1987 (T)

Bhagwan Deen .. Applicant

Versus

Union of India and others Respondents

The humble petition of the abovenamed respondents

Most Respectfully Showeth as under :-

Received duplicated 1. That implies of the facts thated in the caccompany.

ing affice the party that the facts that in the caccompany.

detailed counter affidavit, to the present writ petition.

The impugned order of termination dated 13.12.1983

having been withdrawn the present petition has become

infructuous and is liable to be dismissed as such.

PRAVER

It is, therefore, most respectfully prayed that the present writ petition may be dismissed as having become infructuous.

Anit Shalehar Counsel for the Respondents.

Dated: 28.3.89

MRIT PETITION NO. OF- 1984.

Bhagwan Deen and others Petitioners

Varsus

Union of India & Others Opp. Parties.

INDEX

51. 10.	DESCRIPTION	OF PAPERS	PAGE NO
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2.	Annexure - 1) to) Annexure -12)	Impugned order/ Notices of termination dated 13,12,1983.	13 - 24
3.	Annexure - 13	Liss of Service Record of the patitions rs	- 25
4.	Annexure + 14	Railway Board's letter to PC/72/R -I-62/31) dated 12.7.153.	26 - 28
	Affidavit . Vakalatnama (P	cwat	29 - 30 - 31
WGK	NOW DATE D	(O.P. SRIVAST. ADVOCATE ASSEL FOR THE PET	ava) Ittomers.

JANUARY 12,1984.

WRIT DETITION NO. OF 1984

- 1. Shagwan Deen aged about 32 years son of ayothaya, resident of Village Paturkhee P.O. Sheodaha District Bahraich.
- 2. Bachoo Lal ayed about 24 years. son of Millan, resident of Munderwa P.C. Vishwasarganj, Dist. Bahraich.
- 3. Dularey aged about 30 years, son of Ram Lakhan, resident of Village & P.O. Chilwaria, Distt. Bahraich.
- 4. Intiaz Ali aged about 25 years, son of Sahban Ali, resident of Village Godaure, P.C. Satparia, District Bahraich.
- 5. Sattar Ali aged about 23 years, son of Ashgraf Ali, resident of Village Moharana, p.O. Chilwaria District Bahraich.
- 6. Ram Sukh aged about 28 years, son of Rem Saray, resident of Village Rewali p.o. Sarsa District Bahraich.
- Jagdish aged about Bachoo Lale regident of William Chilwaria Dine. 7. Jagdish aged about 29 years, son of P.O. Chilwaria Diney, Mini
- B. Pram is

WRIT PETITION NO. OF 1984

- Shagean Deen aged about 32 years son of Ayodhaya, resident of Village Paturkhee P.O. Sheodaha District Bahraich.
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- 3. Dularey eged about 30 years, son of Ram Lakhan, resident of Village & p.O. Chilwaria, Distr. Bahraich.
- 4. Imtiaz Ali aged about 25 years, son of Sahban Ali, resident of Villaga Godaura, p.c. Satparia, District Bahraich.
- 5. Sattar Ali aged about 23 years, son of Asharaf Ali, resident of Village Moharane, P.O. Chilwaria District Bahraich.
- 6. Ram Sukh aged about 28 years, son of Ram Saray, resident of Village Rewali p.o. Sarsa District Bahraich.
- 7. Jagdish aged about 29 years, son of Bachoo Lal, resident of village and P.O. Chilwaria Distr. Bahraich
- 8. Prem Nath aged about 26 years, son of Ram Adhar, resident of village Gurdutt purws p.o. Lalpur district Bahraich.
- 9. Sunder Lal aged about 29 years, 800 of Pussa resident of village Koluha P.O. Chilwaria, Dist. Bahraich.

10. Dafedar Singh aged about 28
years, son of Makarant Singh, resident
of Village Salrahi PO.O. Lelpur,
District Bahraigh.

- 11. Ghan Shyam aged about 27 years
 son of Mathura resident of Village
 Samunahe P.O. Visesarganj,
 District Bahraich.
- 12. Ganga Prasad aged about 24 years son of Thakur Prasad, resident of village Raotara P.O. Visesarganj District Bahraich.

... Petitioners

VE RSUS

- 1. Union of India through General Manager, N.E. Railway, Gorakhpur.
- 2. Assistant Engineer, N.S. Railway Bahraich, district Bahraich.

... Opp. Parties.

MRIT PETITION UNDER ARTICLE 226 OF CONSTITUTION OF INDIA.

To

The Hon'ble Chief Justice and his other companion Judges of the aforesaid Court.

....

The humble patitioners named above most respectfully showeth as under.

1. That through the present writ petition the petitioners are challenging the validity of the notices of termination terminating the services of the petitioners with effect from 16.1.1984 by way

of punishment straight way, not only violating all the rules and regulation pertaining to

Disciplinary and Appeal Rules but also violating the principles of natural justice. True copies of the notices of termination issued to the petitioner are being filed herewith as Annexures.

1 to 12 to this Writ Petition.

ANNEXURES - 1 TO 12

2. That the petitioners were initially appointed as general casual labourers in Lucknow Division of North Eastern Railaway in its Engineering Branch and are working under the Opposite Party No. 2 right from July 1982 uninterruptly and regularly with utmost dedication and devotion to the entire satisfaction of the superiors. The Opposite Party No. 2 is directly working under the administrative control of Divisional Railsay Manager. Engineering Lucknow. A copy of the record of Service of the petitioners in tabular form is being filed herewith as Annexure-13 to this writ petition.

ANNE KURE -13

a card known as 'Record of Dervice as Casual
Labour' containing various information inter
alia the date of initial appointment, nature of
job at each occasion. Since no appointment
letter is issued at the occasion of the

document regarding the services of the petitioners
Instructions printed sey inside the card also
specifically says that it is the only evidence
with regard to the service and no other document
is cognizable in this regard.

4. That since the petitioners were appointed as a general labours in open line maintenance work and not into any project work as a work charged labour for completing a specific work in a specific time, hence after completion of 120 days uninteruppted continuous service they acquired the status of a temperary employee in view of the Reilway Board's circular no.pc/72/R-T-69/3(1) dated 12.7.1973 and as a sequel of which the petitioners are enjoying the revised scale of pay (Rs. 196-232). A true copy of the aforesaid circular dated 12.7.1973 is being filed herewith as Annexure-14 to this writ petition

AUNE XURE -14

completed 120 days of continuous service required for attaining the status of temporary employee but have also rendered more then 240 days of continuous service under the provision of Industrial Dispute Act 1947. Therefore spart from being applicable the provision of Indian Reilways Establishment Code (hereinafter referred

to as Code I) and Chapter XXIII of the Indian
Reilway Establishment Manuel along with Reilway
Dervants (Discipline and Appeal) Rules 1968
hereinafter referred to as Rules of 1968), the
provision of Industrial Dispute Act 1947 were
also become applicable.

impugned notice of termination contained in Annexures-1 to 12 to this writ petition obviously reveal that it is not a termination simplicitor as it gives one month's notice under the provisional Rule 149 of Code I read with Section 25-F(a) of the Impublical Apute Act 1947, but as a matter of fact the impugned notices have been insued as a measure of penality by way of punishment because the reason for issuance of the impugned notice have been shown on as "leaving work at the breach site between majara Tikoniya without parmission".

The the similar cyclostyled notices of termination have been issued to all the patitionors mechanically without application of sind.
The impugned notices do not indicate specifically as when the petitioners lest the work at the site without permission as alleged.

given any show cause notice or the chargesheet asking explanation of the allged charge of absence from duty without permission. Indeed the Opposite party No. 3 has illegally issued these impugned notices of termination without observing the provision of Rules 1963 pertaining to the enquiry and punishment and thus violated the provision of Article 311(2) of the Constitution of India and the principles of natural justice by not affording any opportunity to the patitioners to meet the allegation/charges levelled against them.

That the petitioners have never absented themselves income the site without permission and the action of the Opposite party No. 2 is a victimisation and exploitation of the labour. It contains a definite motive to expell the petitioners from the employment by hoor or crook.

20. That even if assuming that the petitioners absence absence from duty is a misconduct and for that the Opposite Party NO. 2 was not at liberty to terminate the services of the petitioners illegally resorting to provision of section 25-F (a)

as apparently he has issued notices of termina-

That in case assuming that the impugned notices of termination have been issued under the provisions of 25-F and 25-G of the Industrial act 1957 then also the provision of the valid retrenchment has not been followed as neither any seniority list was prepared nor the Opposite Party No. 2 is a competent authority to issue notices under the Industrial Dispute Act 1947 as he is not the Employer for effecting the valid retrenchment. A number of juniors are still working while the petitioners have been issued the illegal notices of termination from their services. Some of the names of the junious who are still working and who have not been issued the notices of retrenchment are given belows -

- 1. Ganga Ram, son of Asharfi
- 2. Surje, son of Ayodhaya
- 3. Chinta Ram, son of Paten Din
- 4. Jagleo, son of Bhagwati
- 5. America son of Bhagwati
- 6. Dharam Raj
- 7. Raja Ram
- 8. Raksha Ram
- 9. Dashrath son of Faiku Lal.
- 10. Khunnu Lal son of Mathura
- 11. Alakh Ram

12. Satya Prakash, son of Raghav

13. Samokhan, sonof Bhagwati prasad

14. Jokhu

15. Sumiran

16. Siya Ram

17. Mowa Lal

18. Chet Ram

19. Prahlad

20. Raghubar

21. Sital

22. Chanchyam

23. MUnna

24. Cheddi

25. puttl Lal

26. Ram Manchar

27. Raja Ram

28. Raj Kumar

29. Shiv Narain.

ted and the Opposite Parties have adopted 'pick and chose' policy while issuing the impugned notices of termination which were totally unwarranted and illegal.

13. That once the patitioners have domplated
120 days of their continuous service they became
entitled to get a status of temporary railway
servent as provided under Chapter XXIII of the
Indian Railway Establishment Manual. But
simultaneously as they have also completed

more than 240 days of their continuous employment
the stipulated provisions relating to the
retrenchment such as 25-F of Industrial Dispute
Act 1947 Rule 76 and 77 of the Industrial
Disputes (Central) Rules 1957 are to be followed
and the Opposite Parties was not competent to
resort to any other provisions except as given
under Rule 149(6) of the Code I.

That the petitioners are the poor Class 1Vth employees and their services will come to an end after 16.1.1984 by way of illegally issued impugned notices of termination by an incompetent authority who is totally lacking jurisdiction to issue such notices of termination of Services of the patitioners. It is expedient in the interest of justice that this Hon'ble Court may interfere into the matter and Stay the operation of the impugned illegal notices of tormination during pendency of the instant Writ Petition. In case the operation of the impugned notices of termination has not been stayed the petitioners shall be thrown out of employment illegally and they will suffer great irreparable loss alongwith their femilies as they are having no other means of their livelihood. action of the Opposite Parties in issuing the illegal notices of termination ousting the petitioners from the employment which is unwarranted and in violation of not only the provisions of the various Rules and Regulations but also in violation of the principles of natural justice, the petitioners having no other equally effective efficacious alternative remedy challenging the validity of the impugned notices of termination inter alia amongst the following:

GROUNDS

- 1) Because the impugned notices of termination have been issued as a measure of
 penalty by way of punishment without
 affording any opport nity to the
 petitioners.
- no jurisdiction to issue the impugned notices of termination as he is not the employer as required under the provisions of Industrial Disputes Act 1947.
- iii) Decause the provisions of retrenchment are totally wanting and absenting as

neither any categorywise seniority list was prepared nor there is any ligitimate action for effecting the retrenchment.

and the misconduct cannot be affected

by issuing such illegal notices of

termination and the proper course which

should be taken was the disciplinary

action and enquiry as required under

Rules 1968.

- whatscever has ever been given to the petitioners and straight way action of terminat on from services is illegal and unwarranted as well as it amounts to samoval of the petitioners from service.
- at liberty to act as per his own whims

 ignoring all theRules and Regulations.

 On the one hand by issuing the impugned

 notices he wanted to show that the

 termination is simplicitor while on the

 other hand he gives reason of issuance

 of such impugned notices as 'left out

 without permission.

- the status of a temporary Railway Servant
 as they have completed 120 days of their
 continuous employment and are getting
 the ravised pay scale as also mentioned
 in the impugned notices. As such they
 can only terminate the services under
 the provisions of Rule 149(6) of the
 Code I.
- viii) Because the impugned notices of termination does not specifically say the period
 of absence and it has very vaguely been
 meterred that the petitioners has left
 work at the breach site without permission.
- notices of termination is totally
 unwarranted and arbitrary as there is
 was no occasion to issue these notices
 of termination mostly in the circumstances
 when we meither the work load was going
 to be reduced nor the posts were abolished
 not the establishment was going to be
 closed.
- notices of termination is victimisation of the petitioners and this action amounts to exploitation of the labours.

PRAYER

WEREFORE it is most respectfully prayed that this Hon'ble Court may graciously be pleased:

- the nature of Certiorari Quashing the
 impugned notices of termination Annexures1 to 12 dated 13.12.1983.comtained:
- the nature of mandamus direction in commanding the Opposite parties to treat the patitioners in continuous employment with full benefits.
- this Hon'ble Court deems just and proper in the circumstances of the case.
- d) to seems award the cost of the petition.

LUCKHOW DATED JANUARY 12,1984. (O.P. SRIVASTAVA) ADVOCATE COUNSEL FOR THE PETITIONER. IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

Bhagwan Doen & Others Petitioners

Versus

Union of India & Others Opp. Parties.

ANNE XURE - |

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer
Bahraich, Dated 13.12.83.

To Sri

Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

pIEASE take notices that your services will not be required by the Railway Administration w.e.f.16.12.

1933 (A/N) after expiry of one month from 18.1.1984.

The reason for termination of your services for leaving work at the breach site bet. MJPB-TON without permission.

Please acknowledge receipt.

Topy to:

Sd/- Banwari Ram Asstt.Engincer/Bahraich.

- 1. DRM/Engg./LJN
- 2. DRM/P/LJN
- 3. Sr.DAO/LJN
- 4. IEC/C/GKP
- 5. PWI/R/NNP for information alongwith one spare copy wx for notice board. He should draw the termination compensation i.e. half month pay for each 240 days completed in 12 preceeding months as per ID Act 1947.

Sd/- Banwari Ram Asstt. Engineer/Bahraich.

TRUE COPY

IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

Bhagwan Doen & Others Petitioners

Versus

Union of India & Others Opp. Parties.

ANNE XURE - 2

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

To Sri Bachoploal

10 S/O Sni Millan

10 C/O PWI/R/NNP

Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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C/o PWI/R/MMP

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IN THE HON BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

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Sd/- Banwari Ram
Asstt. Engineer/Bahraich.

TRUE COPY

IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

petitioners Bhagwan Doen & Others

Versus

Opp. Partics. Union of India & Others

ANNE XURE -

NORTH EASTERN RAILWAY

NO.E / 227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sto Si Bachoo CLOPWILRIANP.

> Sub: - Notice for termination of service of casual labours in casual labour rate/R.S. of pay.

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The reason for termination of your services for leaving work at the breach site bet. MJPB-TQN without permission.

Please acknowledge receipt.

Sd/- Banwari Ram Asstt Engineer/Bahraich.

Topy to:

- 1. DRM/Engg./LJN
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1947.

3. Sr.DAO/LJN
4. IEC/C/GKP
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IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

Bhagwan Doen & Others petitioners

Versus

Union of India & Others Opp. Parties.

ANNE XURE - 9

NORTH EASTERN RAILWAY

No.E / 227/1/BRK

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WRIT PETITION NO. OF 1984

..... petitioners Bhagwan Doen & Others

Versus

Union of India & Others Opp. parties.

ANNE XURE - 8

NORTH EASTERN RAILWAY

· 3-

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sri Rom Nath Sto Si Ram adhar CLOPWILL NMP.

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WRIT PETITION NO. OF 1984

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ANNE XURE - 10

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WRIT PETITION NO. OF 1984

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Versus

Union of India & Others Opp. Parties.

ANNE XURE - 11

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer Bahraich, Dated 13.12.83.

Sto Si Mathway
CloPWI/R/NNP.

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IN THE HON' BIE HIGH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LUCKNOW

WRIT PETITION NO. OF 1984

Bhagwan Doen & Others Petitioners

Versus

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ANNE XURE - 12

NORTH EASTERN RAILWAY

No.E/227/1/BRK

Office of Asstt. Engineer
Bahraich, Dated 13.12.83.

Stosuthetun Pal

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- 5. PWI/R/NNP for information alongwith one spare copy wx for notice board. He should draw the termination compensation i.e. half month pay for each 240 days completed in 12 preceeding months as per ID Act 1947.

Sd/- Banwari Ram Asstt. Engineer/Bahraich.

TRUE COPY

IN THE HON'BLE RICH COURT OF JUDICATURE AT ALLAHABAD SITTING AT LOCKNOW

WRIT PETERION OF 1984.

Bhagwan De n and others Petitioners Deport of the last being the series of the s

Versus

Union of India & Others Opp. Parties.

AUNEXUES - 13

RECORD OF SERVICE

SI	[전화교리스 : CPT : 4 T : CPT :	Date of initial appoint-	At present continuous- ly working from	No. of days work done (in days) Approx.
1.	Bhagwan Deen	16,10,72	16.7.1982	3,300
2.	Sachoo Lal	16.10.76	16.7.1982	2,900
3.	Dularey	1,1,73	16.6.81	3,000
4.	Intiaz Ali	14.11.77	16.7.82	1,500
5.	Satter Ali	4.8.78	16.7.82	1,000
6.	Ren Sukh	16.0.78	16.8.82	1,000
7.	Jagileh / Marin	17.5.73	16.7.81	4,000
3.	Prem Hath	16.6.75	16.7.82	1,000
9.	Sunder Lel	17.5.73	16.7.1981	3,500
10.	Defeder Sing	1978	16,7.82	2,000
11.	Chan shy am	4-617.×.75	25.5.82	3,000
12.	Gange Pd.	1978	16.7.82	1,000

The Railways Labour Tribunal I-1965 which was appointed by Government under permanent negotiation Machinery deal in with demands in regard to which could not be mached between the Railway Board and the Organised Labour has inter alia made the following recommendation in respect of issues relating to y Casual Labour.

2 26(4) (A) - The period of maginum service for daring temporary status should be at four months instead of six.

- If casual labour is engaged on
Work which automatically expire
on 31st March, the continuity
of his service shall be to
regarded as broken if senction
for that work is given subsequently and same casual labour
is employed to finish the work
provided further that no casual
labour shall be prevented from
working as such jobs, as to
deprive him of earning the
status of Temporary Railway
Worker',

- 2. The Government have accepted the above recommendation of the Tribunal and accordingly it has been decided by the Railway Board that Cadual LABOUR other than those employees in Projects should be treated as Tamporary after the expiry of four months continuous employment instead of six months as at present laid down in Board's letter NO. B(N.p) 60cml3 dated 23.6.1962 as amended from time to time and incorporated under para 2501(b) (i) and D(lii) of the Chapter XXV of the Indian Railways Establishment Manual.
- 3. It has also been decided that if a Casual lebour is engaged on works which automatically expire on 31st Warch, there should be no break

from we fall to be so deprive him of temporary natively sarahasy

4. Hecessary correction alth to Chapter XXV of the indian Relively Establishment Hennel in para

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TRUE COPY.

WRIT PETITION NO. OF 1984.

Bhagwan Deen and others petitioners

Versus

Union of India and others Opposite parties,

AFFIDAVIT

I, Jagdish, aged about 29 years son of Bachho Lal, Village and Post Chilwaria, district Bahraich, do herebysolemnly effirm and state as under:

- 1. That the deponent is the petitioner no. 7 and pairoker for other petitioners in the above noted Writ petition and is fully conversant with the facts of the case.
- 2. That the contents of paras 1 to 15 of this Affidavit are true to my personal knowledge, except the legal averments which are believed tobe true on the basis of legal advice.

3. That the Annexures to the accepanying Writ Petition are true copies of the respective originals, except the Annexure-13 which the list of Pervice Record of the petitioners.

LUCKNON DAMED JANUARY 12,1984. DEPONENT.

VERIFICATION_

I, the deponent above named dohereby

warify that the contents of paras 1 to 3 of

this Affidavit are true to my personal knowledge.

Nothing material has been concealed and no

part of it is false. So help me God.

LUCKHON DATED JANUARY 12,1984.

DEPONENT.

I identify the deponent who has signed before me.

ADVOCATE.

Solemly affirmed before me on at AN/PM by the deponent who has been identified by Sri O m Prakash - rivastava, Advocate, Allahabad HIGHCourt, Lucknow Bench, Lucknow,

I have satisfied myself by examining the deponent that he understands the contents of this Affidavit which have been read over to him and explained by Re.

SITTING AT LUCKNOW

C.M. AN. NO. (0 OF 1984.

IN RE:

WRIT PETITION NO. OF 1984

Bhagwan Deen and others

Applicants.

Vorous

Union of India & others Opp. Parties.

STAY APPLICATION

The abovenamed petitioners-applicants most respectfully state as under:

That for the facts and circumstances disclosed in the accompanying writ petition and Afridavit it is most respectfully prayed that this Hon'ble Court may graciously be pleased to stay the operation of the impugned notices of termination dated 13.12.1983 contained in Annexures—1 to 12 of this Writ Petition and direct the Opposite parties to treat the petitioner in continuous employment during pendency of the instant writ petition, or to pass any other appropriate order or direction which this Hon'ble Court deams just and proper in the circumstances of the case.

For this act of kindness an the applicants shall ever pray.

JAN. 1984.

COURSEL FOR APPLICANTS.

IN THE CENTRAL ADMINISTRATION TRIBUNAL, ADDL. BENCH AT ALLAHABAD

APPLICATION

IN

REGISTRATION CASE NO. 1508 OF 1987 (T)

Bhagwan Deen .. Applicant

Versus

Union of India and others Respondents

The humble petition of the abovenamed respondents

Most Respectfully Showeth as under :-

ing different peoply, it is not necessary to file a detailed counter affidavit, to the present writ petition. The impugned order of termination dated 13.12.1983 having been withdrawn the present petition has become infructuous and is liable to be dismissed as such.

PRAYES

It is, therefore, most respectfully prayed that the present writ petition may be dismissed as having become infructuous.

Counsel for the Respondents.

Dated: 28.3.89